

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

SUB: DISTRICT JUDGES - VIVA VOCE EXAMINATION -
Filling up of 32 vacancies in the cadre of District Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) under 65% quota notified for the year 2019 - Calling for viva voce examination to the eligible officers who have put in not less than 5 years of qualifying service - **ORDERS - ISSUED.**

READ: 1. Order dated 04.01.2007 of the Hon'ble Supreme Court of India in Civil Appeal No. 1867/2006.
2. High Court's Notification No.205-B.Spl., dated 27.03.2019
3. High Court's Proc. Roc.No.1038/2019-B.Spl., dated 08.05.2019
4. High Court's letter Roc.No.1038/2019-B.Spl., dated 08.05.2019

ORDER ROC.NO.1038/2019-B.SPL. DATED:22.08.2019

The High Court decided that the selection of suitable officers from the cadre of Civil Judges (Senior Division) who have put in not less than 5 years of qualifying service as per amended 3rd proviso to Rule 4(2)(b)(iii) of the Telangana State Judicial Service Rules, 2017 for promotion as District Judges (Entry Level) under 65% quota be based on merit-cum-seniority in terms of the Judgment of the Hon'ble Supreme Court dated 04.01.2007 in MALIK MAZHAR SULTAN & ANR. Vs. U.P. PUBLIC SERVICE COMMISSION & ORS (Civil Appeal No.1867 of 2006). For the said purpose, following criteria is to be adopted as per the Judgment of the Supreme Court of India.

- i) **Evaluation of ACRs of last five years;**
- ii) **Assessment of Judgments of five both civil and criminal cases: and**
- iii) **Oral interview;**

Thereafter, the High Court published a list of 14 eligible officers in the cadre of District and Sessions Judges working under Rule 14 (1) of the Telangana State Judicial Service Rules, 2017 who have put in not less than 5 years of qualifying service in the cadre of Civil Judge (Senior Division) for consideration for promotion as District Judges (Entry Level) for filling up of 32 vacancies in the Cadre of District Judges (Entry Level) for the year 2019 in the High Court's Proceedings 3rd read above, and all those 14 officers have to attend for viva voce examination.

In view of the above, the High Court passed the following order:-

The said 14 eligible officers who have put in not less than 5 years of qualifying service in the cadre of Civil Judges (Senior Division) who are coming up for consideration for promotion as District Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) under 65% quota for the year 2019 against 32 vacancies notified on 27.03.2019, are hereby directed to attend viva voce examination at High Court for the State of Telangana on 05.09.2019.

SL NO	DATE OF INTERVIEW	NUMBER OF OFFICERS	LIST OF OFFICERS
1	05.09.2019 AT 2.30 P.M. onwards	14	ANNEXURE

The eligible officers are informed that the breakup of total 100 marks fixed for empanelment for the post of District Judge (Entry Level), are as detailed below:

i)	Evaluation of Annual Confidential Reports	50 marks
ii)	Assessment of Judgments	40 marks
iii)	Oral interview	10 marks

Further, the officers, who are called for viva voce examination, are hereby directed to report before the Registrar General FAC Registrar (Vigilance), High Court for the State of Telangana at Hyderabad, positively by 01.00 p.m., on the date of viva voce examination as shown in the Annexure.

The concerned Unit Heads are hereby directed to make necessary alternative in-charge arrangements to the officers who are attending viva voce examination on the date shown in the Annexure, during the period of absence of those officers.


REGISTRAR GENERAL 02.08.19
FAC REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before Their Lordships for kind perusal)
3. The **Registrar General and other Registrars**, High Court for the State of Telangana at Hyderabad.
4. The Registrar, (I.T-cum-Central Project Coordinator), High Court for the State of Telangana at Hyderabad (**with a request to direct the concerned to upload the High Court Proceedings and Annexure**)
5. The Chief Judge, City Civil Court, Hyderabad.
6. The Metropolitan Sessions Judge, Hyderabad.

7. The Chief Judge, City Small Causes Court, Hyderabad.
8. The Director, Telangana State Judicial Academy, Secunderabad
9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.

10. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal.

11. **THE I ADDL. DISTRICT AND SESSIONS JUDGES:**

Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal.

ANNEXURE

LIST OF DISTRICT AND SESSIONS
JUDGE WORKING UNDER RULE 14 (1) OF
THE TELANGANA STATE JUDICIAL
SERVICE RULES, 2017
CALLED FOR VIVA VOCE EXAMINATION
ON 05.09.2019 AT 2.30 P.M.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER
1.	Sri K.Jamaleswara Rao, Judge, Family Court -Cum- VI Additional District and Sessions Judge, Khammam.
2.	Sri K.Bhavani Prasad, VI Additional District and Sessions Judge, Siddipet, Medak District.
3.	Sri B.Sathaiah, IX Additional District and Sessions Judge, Kamareddy, Nizamabad District.
4.	Sri D.Rajesh Babu, II Addl. Metropolitan Sessions Judge, Hyderabad.
5.	Sri A.Jaya Raj, X Additional Chief Judge, City Civil Court, Hyderabad.
6.	Sri K.Kusha, III Additional District and Sessions Judge -Cum- III Additional Metropolitan Sessions Judge, L.B.Nagar, Rangareddy District.
7.	Sri K.Prabhakara Rao, Special Judge for trial of Cases under SCs & STs (POA) Act - Cum - VII Additional District and Sessions Judge, Warangal.
8.	Sri Boya Srinivasulu, IX Additional District and Sessions Judge, Wanaparthy, Mahaboobnagar District.

9.	Dr. Sunnam Srinivasa Reddy, I Additional District and Sessions Judge, Karimnagar.
10.	Sri Sura Srinivas Reddy, III Additional Special Judge for CBI Cases, Hyderabad.
11.	Smt. S.V.P.Suryachandra Kala, VII Additional District and Sessions Judge, Bodhan, Nizamabad District.
12.	Sri Y.Govinda Reddy, III Additional District and Sessions Judge, Gadwal, Mahaboobnagar District.
13.	Smt. G.Bhavani Chandra, XVI Additional District and Sessions Judge-cum-XVI Additional Metropolitan Sessions Judge -Cum- III Additional Judge, Family Court, Malkajgiri, Rangareddy District.
14.	Smt. C.Ratna Padmavathi, Judge Family Court - Cum- Additional District and Sessions Judge, Nizamabad.